

C.F./No. 90/02

For order filed
for being an dlt
18/10/02.

9/14/10/02

10) 18/10/2002.

Applicant by Shri S.P.
Inamdar.

C.P. No. 90/2002 is filed
alleging non-compliance of the
Tribunal's order, made on 27/2/2002 in
O.A. No. 392/2001.

We have gone through the
case and have been assisted by
Shri S.P. Inamdar, 2d counsel
for Applicant. His grievance is
against the order made by the
superintendent of RMS, 'Bm' Division,
Miraj, dated 13.6.2002, a copy of
which is at page 18 of the
paper Book. ^{The main} grievance is
against recovery.

It is clear from the order
in O.A. that applicant has not
been protected against recovery.

In fact, Shri Inamdar states that
no amount is due to be recovered
from the applicant. If that is
his grievance, it may well form a
part of a fresh O.A. but cannot
be considered in a C.P. Hence
we see no reason to proceed with
in this C.P. and it is hereby
dismissed. No costs.

Order/Inamdar dispatched
to App. on 1/11/02
by (order)
23/10

(B. V. Bahadur).
M.A.

B. V. Bahadur
(Birendra Dikshit)
u/c.